

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3164/2021

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Dr. Khalid Aejaz Nasti, age 35 years, S/o: Aejaz ul Hassan, R/o:
Eye Care Centre, Kochak Building, Srinagar.

.....Applicant

(Advocate: None)

Versus

1. State of Jammu & Kashmir through Principal-Secretary to Government, Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director Health Services, Kashmir, Srinagar.
3. Principal, Government Medical College, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER[ORAL]

(By Hon'ble Mr. Dinesh Sharma, Member-A)

No representation on behalf of the applicant. However, looking to the nature of relief sought by the applicant, this T.A. is disposed of by directing the respondent No. 2 to consider the question of issuance of No Objection Certificate in favour of applicant within a period of one month from the date of receipt of a certified copy of this order and in case the competent authority is of the opinion that NOC cannot be



issued to the applicant, a reasoned and speaking order to that effect be passed with intimation to the applicant.

2. It is made clear that we have not observed anything on the merits of the case.

3. Accordingly, the T.A. is disposed of. No order as to costs.



(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS